### GOVERNMENT OF TELANGANA ABSTRACT

COVID-19 – Disaster Management Act, 2005 – Extension of lockdown from 10.06.2021 to 19.06.2021 with certain modifications – Orders – Issued

## GENERAL ADMINISTRATION DEPARTMENT

## <u>G.O.Ms.No.119</u>

Dated:08.06.2021 Read the following:

- 1. Disaster Management Act, 2005
- 2. G.O.Ms.No.102, GAD, Dated:11.05.2021
- 3. G.O.Ms.No.107, GAD, Dated:19.05.2021
- 4. MHA Order No.40-3/2020-DM-I(A), Dated:29.04.2021
- 5. MHA Order No.40-3/2020-DM-I(A), Dated:27.05.2021
- 6. G.O.Ms.No.116, GAD, Dated: 30.05.2021
- 7. G.O.Ms.No.118, GAD, Dated:05.06.2021

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### ORDER:

In order to contain the spread of Covid-19 pandemic, orders were issued imposing lockdown restrictions across the State of Telangana w.e.f. 12.05.2021 to 09.06.2021 vide references  $2^{nd}$ ,  $3^{rd}$  and  $6^{th}$  read above. The pandemic situation has been reviewed and it has been decided to extend the lockdown with certain relaxations across the State of Telangana from 10.06.2021 till 19.06.2021.

2. There shall be complete lockdown in all parts of the State from 6.00 PM to 6.00 AM of the following day. The lockdown restrictions shall not apply from 6.00 AM to 6.00 PM. However, all shops, offices, establishments etc. shall close by 5.00 PM.

3. During the lockdown period, the following regulations and measures shall be enforced:

- a. Passenger vehicles shall be regulated at the State borders all throughout the day and only passengers with E-passes will be permitted. However, movement of commodities shall be permitted without any restrictions.
- b. All public transport services including TSRTC buses, SETWIN, Hyderabad Metro, taxis and auto rickshaws will be permitted from 6.00 AM to 6.00 PM only. However, movement of healthcare workers and passengers for accessing emergency medical services shall be permitted.
- c. Operation of all Inter-State bus and transport services including those by private operators shall stand suspended.
- d. Every person who is required to observe home isolation shall strictly observe the same failing which he / she will be liable for penal action and shifted to Government isolation facility.
- e. Private shops / establishments / offices are permitted to function during the exempted hours with staff strength as per their requirements, duly following the Covid norms.

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- f. Marriage gatherings will be permitted with a maximum of 40 persons.
- g. In funeral / last rites, maximum of 20 persons will be allowed.
- h. All religious places / places of worship shall be closed for public worship.
- i. All gatherings including Social / Political / Religious / Sports / Entertainment / Academic / Cultural are prohibited.
- j. All Anganwadi centres shall remain closed. Children and pregnant women / lactating mothers will be provided take home ration during this period.
- k. All pregnant women who are expected to deliver during the period will be listed, monitored and assisted by medical staff to ensure institutional delivery.
- I. Temporary police check posts shall be set up at suitable locations to ensure strict compliance of the above orders.

# **Permitted Activities:**

4. The following activities, including movement of personnel and goods associated with these activities, shall be exempted from lockdown restrictions and will be permitted, subject to compliance with Covid appropriate behavior.

- a. Medical services like hospital and diagnostic centers, including vaccination and related activities.
- b. Agriculture and related operations.
- c. Production, sale and supply of seeds, fertilizers, pesticides/insecticides, agricultural implements and spare parts etc. and movement of these items including those of harvesters, transplanters, tractors etc.
- d. Procurement operations of agricultural and horticultural produce, including operation of rice mills, movement of produce and hamalies
- e. Cold storage and warehouses
- f. Medical shops and pharmacies
- g. Manufacturing activity related to drugs and medical equipment
- h. Movement of medicine, oxygen, vaccine etc.
- i. Essential services like production and distribution of power, supply of drinking water
- j. Petrol pumps located on National Highways (Petrol pumps located in places other than national Highways shall be open between 6.00 AM and 5.00 PM only)

- k. Print and electronic media
- I. Supply chain and transport of essential commodities, including milk, vegetables, groceries, dairy products, meat, fish, poultry etc.
- m. All security services including those provided by private agencies
- n. E-commerce (delivery) of goods and merchandise including food, pharmaceutical and medical equipment
- o. IT and ITeS, including telecom, postal and internet services.
- p. Movement of LPG cylinders
- q. All construction and project activities, where workers are available in-situ or in secured labour camps
- r. Pharma industry and related activities
- s. In GHMC area, goods vehicles will be permitted from 9.00 PM to 11.00 AM for which no separate permissions / passes will be required
- t. Only take away service from restaurants will be permitted.

### **Prohibited Activities:**

5. Cinema halls, amusement parks, clubs, swimming pools, bars, pubs, gymnasiums, stadia shall be completely closed.

### **Government Establishments:**

6. The following Department(s)/Offices of the State Government shall be fully functional, and their staff, vehicles and goods shall move freely all through the day.

- a. Health, Medical and Family Welfare
- b. Police Department
- c. Urban Local Bodies/Panchayat Raj Institutions
- d. Fire
- e. Electricity and water supply
- f. Taxation, Excise, Commercial Tax, Transport, Stamps & Registrations along with their societies and corporations.
- g. Agriculture, Horticulture and allied departments
- h. Civil Supplies department
- i. All staff and officers drafted for Covid-19 related activities
- j. Such other offices as may be notified by the Government from time to time

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- 7. All other State Government offices shall function with 100% strength.
- 8. All Central Government offices can also function with the 100 % strength

9. Certain territorial jurisdictions / districts, especially in border areas, with higher infections, will have stricter norms of restricted timings and activities, as decided by Government. Such areas will be notified by the Government separately.

## Covid Appropriate Behaviour :

10. Wearing of Face Masks is mandatory in all public places (including shops), work places and means of transport. In case of failure to comply, defaulters shall be liable for prosecution/fine.

11. Observance of social distancing in public places, particularly in crowded places like markets and public transport, is critical and shall be strictly ensured.

## General Instructions :

12. Any violation of the aforesaid instructions shall result in prosecution under Sections 51 to 60 of Disaster Management Act, 2005 and Section 188 of IPC as well as other applicable laws.

13. No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under these regulations.

14. In exercise of powers conferred under the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee hereby issues directions to all Collectors & District Magistrates and Commissioner(s)/Superintendent(s) of Police in the State to strictly implement the above instructions.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

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SOMESH KUMAR CHIEF SECRETARY TO GOVERNMENT

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All the Hon'ble Ministers All the Special Chief Secretaries/Principal Secretaries/Secretaries to the Government All Heads of Department The Director General of Police, T.S., Hyderabad All the Collectors & District Magistrates in the State All the Commissioner(s)/Superintendent(s) of Police, in the State **Copy to:** The P.S. to Hon'ble C.M. The P.S. to Chief Advisor to Government The P.S. to Chief Secretary to Government The P.S. to Pril. Secretary to Government, GAD